

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

OA 2576/1993

(2)

New Delhi this the 12th day of July, 1999

Hon'ble Shri V.Ramakrishnan, Vice Chairman (A)  
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri Raj Kumar Chopra  
S/o Late Shri Suraj Bhan Chopra,  
working as Head Clerk under  
General Manager (Signal), Baroda  
House, New Delhi and resident of  
H.No.247/4, Nai Basti Bahadurgarh  
(Haryana)

..Applicant

(None for the applicant )

Versus

1. Union of India, through its General  
Manager, Northern Railway, Baroda  
House, New Delhi.

..Respondent

(By Advocate Shri R.L.Dhawan )

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

Learned counsel for the respondents submits at the Bar that Shri O.P.Gupta, learned counsel for the applicant had informed him more than a year back that unfortunately the applicant Shri Raj Kumar Chopra has expired. We note that the legal heirs of the deceased applicant have not been substituted in the OA within the prescribed time. We have also waited and called out this case twice but none has appeared for the applicant.

2. In the above circumstances, there is no other alternative except to dismiss the OA having regard to the fact that the applicant has died more than a year back and his legal heirs have not been brought on record. No costs.

*Lakshmi Swaminathan*  
(Smt. Lakshmi Swaminathan)  
Member (J)

*V.Ramakrishnan*  
(V.Ramakrishnan)  
Vice Chairman (A)

Later on Shri O.P.Gupta, learned counsel for the applicant appeared and confirmed the above facts.

*Lakshmi Swaminathan*  
(Smt. Lakshmi Swaminathan)

*V.Ramakrishnan*  
(V.Ramakrishnan)  
Vice Chairman (A)

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